diture during the current year (1971-72) is Rs. 100.02 lakhs. The balance amount to be spent on the project is Rs. 206.78 lakhs.

(c) The amount of power expected from this project is 8.6 MW at 50% load factor corresponding to a firm energy of about 38 million units annually.

Accommodation for Bench of Gauhati High Court in Tripura

1963. SHRI BIREN DUTTA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a Bench of Gauhati High Court has been established in Tripura:
- (b) if so, whether the arrangements for its accommodation there are satisfactory; and
- (c) if not, the steps being taken by Government in this regard?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) Yes, Sir.

(b) and (c). The Chief Justice of the High Court at Gauhati brought to the notice of Government the need for immediate improvement and renovation of the buildings, Court-rooms and Chambers in Agartala. The Governor has been requested to issue instructions for carrying out the necessary improvements.

Reports of Committee on Floods and Flood Reliefs

1964. SHRI NARSINGH NARAIN PANDEY: Will the Minister of IRRIGA-TION AND POWER be pleased to state:

- (a) whether he will lay a report of his Committee on Floods and Flood Reliefs on the Table of the House; and
- (b) the sailent features of the Committee's report and the action proposed to be taken so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) (a) It is not proposed to lay the report of the Ministers' Committee on Floods and Flood Reliefs on the Table of the House. Copies of the report have been supplied to the Parliament Library for reference by the Hon'ble Members.

(b) The important recommendations made by the Committee are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1646/72.] The recommendations are under study.

12 hrs.

PAPERS LAID ON THE TABLE

DELIMITATION OF COUNCIL CONSTITUENCIES (BIHAR) AMENDMENT ORDER, 1971

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Delimitation of Council Consituencies (Bihar) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1967 (E) in Gazette of India dated the 30th December, 1971, under subsection (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1629/72.]

REPORT OF COMPTROLLER AND AUDITOR GENERAL AND P. & T. APPROPRIATION ACCOUNTS, 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table:

- (i) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Posts and Telegraphs) for the year 1970-71, under article 151 (1) of the Constitution.
- (ii) A copy of Appropriation Accounts, Posts and Telegraphs, for the year

1970-71 (Hindi and English versions. [Placed in Library. See No. LT-1630/72.]

REVIEWS AND ANNUAL REPORTS OF MINERALS AND METALS TRADING CORPORATION LTD AND THE S. T. C. AND ANNUAL RE-PORT OF CARDAMOM BOARD

MINISTER OF FOREIGN THE TRADE (SHRI L. N MISHRA): On behalf of Shri A. C. George, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1970-71.
 - (n) Annual Report of the Minerals and Metals Trading Corporation of India Limited. New Delhi, for the year 1970-71 along with the Audited Accounts and the Comments oſ the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1631/72.]
 - (b) (1) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1970-71.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptioller and Auditor General thereon. [Placed in Library. See No. LT - 1632/72.]

(2) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board for the year 1970-71. [Placed in Library. See No. LT - 1633/72.]

ANNUAL PLAN 1972-73

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of "Annual Plan 1972-73". (Hindi and English versions) [Placed in Library. See No. LT-1634/72.]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the messages received from the following Secretary of Rajya Sabha:-

- (1) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, 1 am directed to enclose a copy of the Administrators-General (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 30th March, 1972."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972. which has been passed by the Rajya Sabha at its sitting held on the 30th March, 1972."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I also lay on the Table of the House the following Bills, as passed by Rajya Sabha : --

(1) The Administrators-General (Amendment) Bill, 1972.